

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 8th day of May 2001.

Original Application no. 720 of 2000.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman
Hon'ble Maj Gen K.K. Srivastava, Member-A.

Om Prakash Narain Singh,
S/o late Lal Bihari Singh,
R/o 5-17/79, Nadesar,
Varanasi.

... Applicant

C/A Shri V.K. Rai

Versus

1. Union of India through General Manager,
Diesel Locomotive Works,
VARANASI.

2. Chief Mechanical Engineer (Production),
Diesel Locomotive Works,
VARANASI.

... Respondents

C/Rs. Sri K.P. Singh

...2/-



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O R D E R (Oral).

Hon'ble Mr. Justice R.R.K. Trivedi, VC.

By this O.A. the applicant has prayed for direction to the respondents to restore the applicant as Master Craftman w.e.f. 19.10.89 with all consequential benefits.

2. The facts in short giving rise to this OA are that the applicant alongwith 12 others was promoted as Master Craftman by order dated 19.10.89. However, by a subsequent order dated 08.05.91 (annexure 2) the post of Master Craftman was changed as Mechanist Grade I and the pay scale was also reduced from 1400 - 2300 to 1320 - 2040. The salary was also fixed w.e.f. 12.4.91. This order was challenged before this Tribunal by 8 persons in OA 547 of 1992. The OA was allowed on 22.8.96 and the respondents were directed to allow the applicants to continue on the post of Master Craftman. Grievance of the applicant is that all those who were promoted as Master Craftman by order dated 19.10.89 have been ^{continually} ~~communicated~~, but the applicant has been left. It is also submitted that before coming to this Tribunal, the applicant filed a representation before the Respondents on 2.4.99, copy of which has been annexed as annexure 5 to the O.A. Representations were also

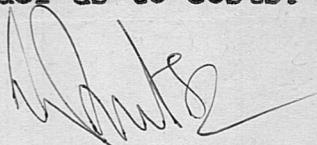
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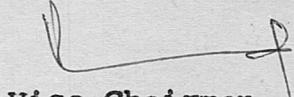
made subsequently. The last representation was made on 28.6.99. The grievance of the applicant is that, although the applicant is entitled for being promoted as Master Craftman after the order of this Tribunal, but representation of the applicant has not been decided.

3. Considering the facts and circumstances of the case, we dispose of this OA with the direction to the respondents no. 2, Chief Mechanical Engineer (Production), Diesel Locomotive Works, Varanasi, to consider & decide the representation of the applicant by a reasoned order within three months from the date of copy of this order is filed. In avoid delay it shall be open to the applicant to file a fresh copy of representation alongwith copy of this order.

4. No order as to costs.



Member-A



Vice-Chairman

/pc/